

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.355/2003
M.A.NO.589/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 11th day of March, 2003

Smt. Khoob Kala Devi
w/o Late Shri Mohan Lal
r/o 33-B, Gali No.3
Kundan Nagar, Delhi - 110 092. ... Applicant

(By Advocate: Sh. Surjan Singh, through Sh.
Anom D. Singh)

vs,

Union of India through
Secretary, Ministry of
Communication, Sanchar Bhawan
New Delhi - 110 001.

Chief Post Master General
Delhi Circle
New Delhi. ... Respondents

(By Advocate: Nabe)

ORDER (Oral)

By Sh. Shanker Raju, M(J):

MA for amendment of the OA is allowed.
Amended copy of the OA is taken on record.

2. Heard the arguments of the learned counsel
on OA.

3. By a letter dated 15.2.2001, respondents have sought willingness of son of applicant for compassionate appointment, to which an acceptance was tendered with undertaking. Despite this, the claim of applicant for compassionate appointment has not been finalised.

4. In view of the above circumstances, ends of justice would be met if the present OA is disposed of, at this stage, with the direction to respondents to finalise the claim of applicant's son Sh. Devendra Kumar for compassionate appointment in the light of the respondents' letter dated 15.2.2001, by a detailed and speaking order within four weeks from the date of receipt of a copy of this order.

Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju
(Shanker Raju)
Member(J)

/rao/